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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

**ORIGINAL APPLICATION.NO.858 OF 2010**

Cuttack this the 29th day of December, 2010

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...  
Narayan Prasad Das ...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Heard Shri R.B.Mohapatra, learned counsel for the applicant and Shri P.R.J.Dash, learned Addl.Standing Counsel (on whom a copy of this O.A. has already been served) appearing on behalf of the Respondent-Department and perused the materials on record.

Applicant is a retired Staff Car Driver, Grade-I under the Respondent-Department. His grievance is that Government of India, Ministry of Health & Family Welfare (Department of Health & Family Welfare) issued an Office Memorandum dated 24.9.2009 enhancing the amount of Fixed Medical Allowance to Rs.500/- per month in favour of the pensioners living in Non C.G.H.S. Area. According to him, he has preferred representations dated 5.10.2009 and 3.11.2010 to Respondent Nos.4 & 3 vide Annexures-A/4 and A/5 respectively and having received no response, has moved this Tribunal in the present O.A. for direction to Respondents to sanction Fixed Medical Allowance @ Rs.500/- per month w.e.f. 1.4.2009.

I have considered the submissions made by the learned counsel for the parties. Since the representations as aforesaid are pending consideration by the Respondents, in the fitness of things, without expressing any opinion on the merit of the case, I direct Respondent No.3 and 4 to consider the representations of the applicant as at

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Annexure-A/4 and A/5 and dispose of the same through a reasoned and speaking order, having regard to O.M. dated 24.9.2009 issued by the Ministry of Health & Family Welfare, within a period of sixty days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

Send copies of this order along with copies of the O.A. to Respondent No.3 and 4 at the cost of the applicant for compliance and free copies of this order be made over to the learned counsel for the parties.

  
JUDICIAL MEMBER